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SLP(C)No. 1907 OF 2001

ITEM No.28

Court No. 8

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1907/2001

(From the judgement and order dated 08/09/2000 in SAO 363/85
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. BHARAT SALES LTD. & ANR.

Petitioner (s)

VERSUS

LAKSHMI DEVI & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for substitution)

Date : 1/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Dr. Rajeev Dhawan, Sr. Adv.
Mr. Prakash Shrivastava, Adv.

For Respondent (s) Mr. K.N. Rawal, ASG.
For UOI: Mr. Shridhar Y. Chitale, adv.
Mr. Shreekant N. Terdal, Adv.

Dr. A.M. Singhvi, Sr. Adv.
Mr. L.K. Garg, adv.
Mr. Balraj Dewan., Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Heard learned counsel for the parties.
List on a non-miscellaneous day after three weeks.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master